

ਦਫਤਰ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਐਸ.ਏ.ਐਸ. ਨਗਰ
OFFICE OF DEPUTY COMMISSIONER SAS NAGAR

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ਮੇਵਾ ਵਿਖੇ.
22/05/2025

ਉਪ ਮੰਡਲ ਮੇਜਿਸਟਰੇਟ,
ਐਸ.ਏ.ਐਸ.ਨਗਰ।

ਪੱਤਰ ਨੰ:-2025/ 3473
ਮਿਤੀ 21/05/2025

ਵਿਸ਼ਾ :- Nomination of member in NGT case i.e Municipal Corporation of Greater Mumbai Versus Ankita Sinha and others (2022)

ਹਵਾਲਾ:- ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ. 8510 ਮਿਤੀ 03.12.2024 ਦੀ ਲਗਾਤਾਰਤਾ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਧੀਨ ਹਵਾਲੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਆਪ ਨੂੰ ਲਿਖਿਆ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿਖੇ ਚੱਲ ਰਹੇ ਕੇਸ Municipal Corporation of Greater Mumbai Versus Ankita Sinha and others ਸਬੰਧੀ ਦਮਨਦੀਪ ਕੌਰ, ਐਸ.ਡੀ.ਐਮ., ਐਸ.ਏ.ਐਸ.ਨਗਰ ਨੂੰ ਕਮੇਟੀ ਦੀ ਸਾਇਟ ਵਿਜ਼ਿਟ ਕਰਨ ਸਬੰਧੀ ਮੈਂਬਰ ਨੋਮਿਨੇਟ ਕੀਤਾ ਜਾਂਦਾ ਹੈ।

ਉਕਤ ਕੇਸ ਸਬੰਧੀ ਆਪ ਵਲੋਂ ਪੱਤਰ ਨੰ. 671 ਮਿਤੀ 21.05.2025 ਰਾਂਗੀ ਰਿਪੋਰਟ ਇਸ ਦਫਤਰ ਵਿਖੇ ਪ੍ਰਾਪਤ ਹੋਈ ਹੈ ਇਸ ਲਈ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਨਾਲ ਤਾਲਮੇਲ ਕਰਕੇ Respondent No. 5 ਦੀ ਤਰਫੇ ਜਵਾਬਦਾਵਾ ਤਿਆਰ ਕਰਕੇ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਿਖੇ ਮਿਤੀ 29.05.2025 (ਮਿਤੀ 01.05.2025 ਦੇ ਹੁਕਮ ਨੱਥੀ) ਤੋਂ ਪਹਿਲਾਂ ਦਾਇਰ ਕੀਤਾ ਜਾਣਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

ਨੱਥੀ ਉਕਤ ਅਨੁਸਾਰ।


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਐਸ.ਏ.ਐਸ.ਨਗਰ।

ਪਿੱਠ ਅੰਕਣ ਨੰ.-2025/

ਇਸ ਦਾ ਉਤਾਰਾ ਕਾਰਜਕਾਰੀ ਇੰਜਨੀਅਰ, ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਐਸ.ਏ.ਐਸ.ਨਗਰ ਨੂੰ ਉਪਰੋਕਤ ਅਨੁਸਾਰ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਮਿਤੀ


ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ,
ਐਸ.ਏ.ਐਸ.ਨਗਰ।

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 1084/2024

Vijay Kumar Pathania

Applicant

Versus

State of Punjab & Ors.

Respondents

Short reply by way of affidavit of Smt. Damandeep Kaur, PCS, Sub Divisional Magistrate, S.A.S. Nagar (Mohali), Punjab, i.e. on behalf of respondent no.5 in compliance of order dated 18.02.2025. I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth

- 1) That the above-mentioned case related to the letter petition dated 11.01.2024 filed by the applicant Sh. Vijay Kumar Pathania resident of resident of GL 200, TDI City, Sector 118, Mohali, wherein it was alleged that Developer of TDI City Mohali, Sector 118 has not provided requisite infrastructure with regard to sewage from the said project and no STP has been constructed. The sewerage from nearby unauthorized colony is being diverted towards the said project which is collected there and has created a large dirty pond as a result whereof water and air pollution is causing damage to environment and also health hazards to local people.
- 2) That the Hon'ble Tribunal was pleased to pass an order dated 08.11.2024 thereby constituting a joint committee comprising of District Magistrate, Mohali; Punjab State Pollution Control Board; and Central Pollution Control Board. Central Pollution Control Board was designated Nodal Authority for coordination and compliance of the said order dated 08.11.2024. In compliance, the Joint Committee has filed report dated 10.01.2025 before this Hon'ble Tribunal.
- 3) That after consideration of the case and in view of the averments made in the original application and observations made by the joint committee, this Hon'ble Tribunal was pleased to pass an order dated 18.02.2025 thereby impleading the following respondents in the case requiring them to file their replies / responses.



- i. State of Punjab through Secretary Environment
 - ii. Principal Secretary, Urban Development, Government of Punjab
 - iii. District Town and Country Planner, S.A.S. Nagar (Mohali), Punjab
 - iv. Municipal Corporation, S.A.S. Nagar (Mohali), Punjab
 - v. District Magistrate, S.A.S. Nagar (Mohali), Punjab
 - vi. Central Pollution Control Board through Member Secretary
 - vii. Punjab Pollution Control Board through Member Secretary
 - viii. Project Proponent- TDI Township located at Sector-74 A, 92, 116, 117, 118, 119, District SAS Nagar (Mohali), Punjab.
- 4) That in the above background of the case, it is submitted that the Punjab Pollution Control Board being the prescribed statutory authority is implementing the provisions of the environmental laws namely the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Rules made thereunder in the State of Punjab.
- 5) The Punjab Pollution Control Board has also been impleaded as respondent no. 7 in the case. The Board has filed reply in the case and the examination of the reply of the Board has revealed that after considering the recommendations of the Joint Committee given in the report dated 10.01.2025, the Board has issued a show cause notice for violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 with an opportunity of hearing to the project proponent i.e. TDI Township located at Sector-74 A, 92, 116, 117, 118, 119, District SAS Nagar (Mohali) vide letter no. 470-471 dated 21.04.2025 before the Chairman of the Board. The project proponent was given personal hearing 07.05.2025, wherein it was decided that Environmental Compensation of Rs. 20.0 lakhs is imposed upon the project proponent for causing of damage to the environment.
- 6) That it has been decided by deponent to adopt the reply of the Punjab Pollution Control Board on behalf of respondent no. 5 i.e. District Magistrate, S.A.S. Nagar. The deponent may kindly be allowed to adopt the reply of the Board.
- 7) That the short reply of the deponent is hereby submitted in compliance to order dated 18.02.2025 for kind consideration and appropriate orders of the Hon'ble Tribunal.

Date: 23/05/2025

Deponent



Place: S.A.S Nagar

Sub Divisional Magistrate, S.A.S. Nagar
(On behalf of respondent no.5)

Verification:

Verified that the contents of paragraphs 01 to 06 of the above affidavit are true and correct to my knowledge as derived from the official record. Para No. 07 is prayer. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.



Deponent

Date: 23/05/2025

Place: S.A.S Nagar

Sub Divisional Magistrate, S.A.S. Nagar
(On behalf of respondent no.5)